

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1175
TO BE ANSWERED ON 22.12.2017

Closer of Polluting Industrial Units

1175. SHRI ASADUDDIN OWAISI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board has recently ordered closer of many polluting industrial units in Uttar Pradesh and other States;
- (b) if so, the details thereof;
- (c) whether the said step of the Government has lowered the industrial production in the country and if so, the details thereof;
- (d) whether the Government proposes to legislate a new law imposing heavy penalty and imprisonment instead of closing polluting units; and
- (e) If not, the details thereof and the time by which a new legislation is likely to be enacted as favoured by NITI Aayog thereby striking minimum fine on pollutants from one lakh to five crore?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)**

(a) to (e) Central Pollution Control Board (CPCB) has carried out inspection of polluting industries to check the compliance of stipulated norms of effluent & emission discharge. Based on the compliance status of industries, directions are issued and in case of major violations, closure directions under Section 5 of the Environment (Protection) Act, 1986 are issued.

Closure directions have been issued to 73 industries falling under 17 categories of industries since last one year in various States. In addition, closure directions to 508 Grossly Polluting Industrial (GPI) units situated along Ganga were issued under Section 5 of the Environment (Protection) Act, 1986.

No decision has been taken to legislate a new law imposing heavy penalty and imprisonment instead of closing polluting units.
